

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH: NEW DELHI

O.A.No.2440 of 1992

New Delhi, this 10th day of January, 1994.

HON'BLE MR. J.P. SHARMA, MEMBER (J)

Shri Vijay Kumar Malhotra (Deceased),, Sr. T.I.A.,
 Northern Railway, Traffic Accounts Office, Kishan Ganj, Delhi-7,
 through Legal Representative Smt. Uma Rani (Widow of the deceased),
 31, Janta Flats, Vivek Vihar, Delhi-32.
 (By Advocate: None) ...Applicant

VERSUS

1. Union of India, through
General Manager,
Northern Railway, Baroda House,
New Delhi.
2. Chief Hospital Supdt.,
Northern Railway,
Central Hospital,
New Delhi.
3. Dy. Chief Accounts Officer/TA,
N. Rly. Traffic Accounts Office,
Kishanganj, Delhi-7.
(By advocate : Shri Romesh Gautam)

...Respondents

O R D E R (ORAL)

The applicant was employed as Senior T.I.A. (Traffic Inspector - Accounts) in the Northern Railway, Traffic Accounts Office, Delhi. The applicant has the kidney failure and has to go for massive treatment in the railway hospital and incurred considerable amount for which he prayed for re-imbursement from the respondents/railways. This amount is said to be about Rs.42,000. The applicant has made repeated representations and when the amount had not been paid, he filed the present application in September, 1992.

2. As the luck has been, he could not survive to receive this payment and died on 10.12.1992. He is said to have been survived by his wife Smt. Uma Rani. MP 721 of

Contd..2.

1993 was filed by Smt. Uma Rani as a legal representative of the deceased and that M.P. was allowed by the order dated 13.5.93. The respondents contested this application. However, rejoinder in this case has been filed by Smt. Uma Rani.

3. When the case was taken up today, none appeared for the applicant. Shri Romesh Gautam counsel for the respondents has submitted memo issued by the Railway Board dated 28.12.93 on the subject on re-imbursement of medical expenses of Shri Vijay Kumar Malhotra, senior T.I.A. The Railway Board by aforesaid letter has sanctioned Rs.42,000 and that shall now be ready for payment to her widow. The aforesaid letter has been kept on record.

4. In view of the above, the present application has become infructuous. However, if the amount is not paid to the widow, she can again, if aggrieved, file a fresh application. In the circumstances, parties to bear their own costs.

J. P. Sharma

(J.P.SHARMA)

MEMBER (J)

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